

I.C.P.

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH: JODHPUR**

**ORIGINAL APPLICATION NO. 163/2010**

**Date of order: 06.07.2011**

**CORAM:**

**HON'BLE DR. K.B.SURESH, JUDICIAL MEMBER  
HON'BLE MR. SUDHIR KUMAR, ADMINISTRATIVE MEMBER**

Umesh Kumar Verma S/o Shri Bihari Lal Verma, aged about 44 years, r/o III/98, Income Tax Colony, Malviyanagar, Jaipur, at present employed on the post of Superintendent, Appeal-I, in the Office of Commissioner Appeals, Custom and Central Excise, Jaipur-I, Jaipur.

.....Applicant.

Mr. J.K.Mishra, Advocate, present for the applicant.

1- Union of India through the Secretary, Ministry of Finance, Department of Revenue, North Block, New Delhi.

2- The Commissioner of Central Excise, Jaipur-I, New Central Revenue Building, Statue Circle, C-Scheme, Jaipur, Rajasthan.

.....Respondents.

Mr. Mahendra Singh Godara brief holder for Mr. Vineet Kumar Mathur, present for the respondents.

**ORDER (ORAL)**  
[PER DR. K.B.SURESH, JUDICIAL MEMBER]

When the matter was taken up both sides are agreeable that evaluation of truth is of utmost necessity and since the trial has already commenced in the CBI Court and is expected to be over in about eight months as 35 more witnesses are to be examined, an opportunity may be granted to the respondents to commence process on their chargesheet only after eight months from today.

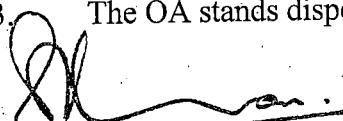
2. After hearing both sides we are of the view that the interest of justice will be satisfied if truth comes out as fast as possible while the matter is under adjudication under criminal justice system and the departmental inquiry has no relevance now since the criminal justice has

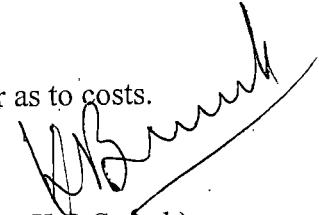


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already started inquiring into the issue thus the process based on the chargesheet need not be required for further eight months. Both the parties are granted liberty to approach this Tribunal if in the interregnum further ~~causes~~ <sup>craft</sup> in the stream now proposed or any other development takes place and require rectification.

3. The OA stands disposed of accordingly. No order as to costs.

  
(Sudhir Kumar)  
M(A)

  
(Dr. K.B. Suresh)  
M(J)

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